

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

....
NEW DELHI: THE 15th April, 1975.

NOTIFICATION
INCOME TAX

No.874(F.No.404/64/75-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri R.K.Betdur who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri S.H.Deshpande made under Notification No.612(F.No.404/141/74-ITCC) dated the 13th May, 1974 is hereby cancelled with effect from the 21st April, 1975.

3. This Notification shall come into force with effect from the 21st April, 1975.

Sd/
(T.R. Aggarwal)

Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No.874(F.No.404/64/75-ITCC):

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(T.R. Aggarwal)

Deputy Secretary to the Government of India